

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3911
ANSWERED ON:20.12.2005
RECOGNISED UNIVERSITIES
Barman Shri Hiten

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that several UGC recognized Universities have been amending their statutes in order to bring self-financed private undergraduate colleges under their ambit;
- (b) if so, the details of the Universities who have revised their statutes for this purpose since 2000 ;
- (c) the condition stipulated by UGC for allowing such changes in statutes by the Universities;
- (d) the details of the instance where UGC derecognised any University failing to adhere these conditions; and
- (e) the fate of the students in such events ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SHRI M.A.A. FATMI)

(a) to (e): According to the information received from the University Grants Commission

(UGC), the Universities are governed by the provisions of their respective Acts passed by the State Legislature of the concerned State (in case of State Universities) or the Parliament (in case of Central Universities). The statutes and ordinances of the University are framed in accordance with the provisions in their respective Act. The UGC gives its advice to a State or the Central Government on matters relating to the amendments, additions, modifications in the Acts of Universities, if such an advice is asked for.